BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6549 of 2025

K. Siva : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application dated August 06, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated September 02, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00236) dated September 08, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, in his application dated August 06, 2025, sought information regarding 5 years (2019-20 to 2023-24) spot and future market returns and 5 years (2019-20 to 2023-24) near month (1 Month) daily spot and future prices of certain NCDEX agriculture commodities.
- 3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that SEBI does not maintain data on commodities market. Notwithstanding the aforesaid, the respondent provided a link, that appellant can access for data related to agriculture commodities.
- 4. **Ground of appeal** The appellant has filed the appeal on the ground that he was refused access to the information requested.
- 5. I have perused the application and the response provided thereto. I note that the respondent has categorically stated that the requested information is not available with SEBI. I note that the respondent can only provide information that is available in the records. In this context, I note that the Hon'ble Supreme Court of India in Central Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors (Judgment dated August 9, 2011) held that "The RTI Act provides access to all information that is available and

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existing. This is clear from a combined reading of section 3 and the definitions of `information' and `right to information'

under clauses (f) and (j) of section 2 of the Act. If a public authority has any information in the form of data or analysed

data, or abstracts, or statistics, an applicant may access such information, subject to the exemptions in section 8 of the Act.

But where the information sought is not a part of the record of a public authority, and where such information is not required

to be maintained under any law or the rules or regulations of the public authority, the Act does not cast an obligation upon

the public authority, to collect or collate such non-available information and then furnish it to an applicant." Further, I note

that Hon'ble Central Information Commission in the matter of Sh. Pattipati Rama Murthy vs. CPIO, SEBI

(Decision dated July 8, 2013), held: "... if it (SEBI) does not have any such information in its possession, the CPIO

cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given." Accordingly, I do

not find any deficiency in the response of the respondent.

6. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: October 06, 2025

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT

SECURITIES AND EXCHANGE BOARD OF INDIA